

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 163 of 2020

In the matter of:

Amarjeet Singh Keer

....Appellant

Vs.

Keer Ventures Pvt. Ltd. & Ors.

....Respondents

Present

For Appellant: Mr. Sanjay R Hedge, Sr. Advocate alongwith Ms. Prachi Johri, Mr. Aditya Manubarwala, Mr. Pranjal Kishore & Mr. Sahil Mahaja.

**For Respondents: Mr. Shyam Kapadia & Mr. Dhruva Gandhi, For R-1,3 & 4.
Mr. Amol Sinha & Mr. Neel Gala, For R-2.**

ORDER
(Virtual Mode)

06.11.2020: At request of Learned Counsel for Respondent No. 1 to Respondent No. 3 for filing of 'Reply/ Response' two weeks' time is granted from today. In respect of Respondent No. 4 to Respondent No. 8 Let notice be issued to Respondents by speed post. Requisite along with process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of the Respondents, then notice be issued through e-mail also. The Registry is directed to List the matter on **8th December, 2020.**

It is open to the Respondent No. 4 to Respondent No. 8 to file 'Reply/ Response' during the date of Hearing. It is made quite clear that the 'Copy/Copies' of 'Reply/ Response/ Counter' of the concerned Respondents are

required to be served to the Learned Counsel for the Appellants four days before the next date of 'Hearing'.

It is open to the Appellant side to file 'Rejoinder' if any, one week thereafter. Respondent No. 4 to 8 notice be served along with the copies of the paper book.

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

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